

Central Administrative Tribunal  
Principal Bench

O.A.No.392/97  
M.A.No.469/97

(12)

Hon'ble Shri R.K.Ahooja, Member(A)

New Delhi, this the 23rd day of January, 1998

1. Shri Mahendra Singh  
(Ex-Civilian Mazdoor)  
s/o Shri Mohan Lal  
long-term daily wages  
3-Reserve Petroleum Depot,  
A.S.C.  
Mathura (UP).  
r/o Block No.8, 'Qr. No.90  
Geeta Colony  
Delhi.
2. Shri Bhagwan Singh  
(Ex-Civilian Mazdoor)  
s/o Shri Ghansi  
long-term daily wages  
3-Reserve Petroleum Depot,  
A.S.C.  
Mathura (UP).  
R/o DI, House No.231  
Madan Giri  
New Delhi.
3. Shri Ram Narayan (Ex. Civilian Mazdoor  
long term daily wages)  
s/o Shri Chunni Lal  
3-Reserve Petroleum Depot,  
A.S.C.  
Mathura (UP).  
R/o Pocket - C, Flat No.185-D  
Siddarth Enclave  
New Delhi. .... Applicants

(By Shri D.N.Sharma, Advocate)

Vs.

1. Union of India through  
Secretary to the Secretary to  
the Govt. of India  
Ministry of Defence  
South Block  
New Delhi.
2. The Chief of Army Staff  
Army Headquarters  
D.H.Q. Post Office  
New Delhi.
3. The Quarter Master General  
Quarter Master General's Branch  
(in relation to Disbanded: 3 Reserve  
Petroleum Depot., ASC)  
Army Headquarters  
D.H.Q. Post Office  
New Delhi. .... Respondents

On

(By Shri K.C.D.Gangwani, Advocate)

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O R D E R (Oral)

After arguing the case for some time, the learned counsel for the applicants seeks permission to withdraw the OA in order to pursue the matter ~~with~~ the Department with liberty to come again in case ~~if~~ the applicants <sup>will</sup> have any grievance. Permission is granted with the aforesaid liberty in accordance with law.

The OA is dismissed as withdrawn. No costs.

*R.K.Ahmed*  
(R.K.AHOOJA)  
MEMBER(A)

/rao/